

Dt. 31.07.2003

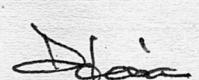
Hon'ble Mr. Justice R.R.K Trivedi, Vice-Chairman.
Hon'ble Mr. D.R. Tewari, Member- A.

Heard Sri S.S Pandey for the applicant and
Sri R.C Joshi, learned counsel appearing for the
respondents.

2. Learned counsel for the applicant has submitted
that the applicant has filed representation dt. 27.01.2003
(Annexure A-6) before the Senior Superintendent of Post
Offices, Muzaffar Nagar (Respondent No. 2) and the
applicant may be ~~given liberty~~ ^{given liberty} directed to pursue the representation
and it may be directed to decide expeditiously.

3. As the applicant has already approached the
competent authority, who may redress the grievance of
the applicant, this O.A is disposed of finally, without
expressing ~~the~~ ^{any} opinion, with direction to Senior Superintendent
of Post Offices, Muzaffar Nagar (respondent No. 2) to
decide the representation of the applicant dated 27.01.2003
by a reasoned and speaking order within a month.

4. There will be no order as to costs.


Member- A.


Vice-Chairman.

/Anand/